

Total Secured and Un Secured Financial Creditors who have voting rights

ANNEXURE 4												Amount in Rupees	
S.No	Name of the Creditors	Details of claim Received			Details of claim admitted					Amount of Contingent claim	Amount of any mutual dues, that may be set oof	Amount of claim under verification	Remarks if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by guarantee	Whether Related Party	% of Voting Share					
1	Financial Creditors Total of - 03		9,33,96,276.00	5,83,14,276.00	Form C	0		44.11	0	0	3,50,82,000.00	Please see the separate attachment of this category. Annexure -01	
2	Financial Creditor in a Class Home Buyers Total of - 29		7,19,31,117.00	7,19,31,117.00	Form CA	0		54.41	0	0	0	Please see the separate attachment of this category. Annexure-2	
3	Unsecured Financial Creditors Total of - 02		19,67,731.00	19,67,731.00	Form C	0		1.49	0	0	0	Please see the separate attachment of this category. Annexure-4	
	Total Claims Tally		16,72,95,124.00	13,22,13,124.00				100.00			3,50,82,000.00		



ANNEXURE-4

Name of the Corporate Debtor: Venkat Estates Private Limited

Date of Commencement of CIRP - 04.06.2025 Case No. CP (IB) 88/BB/2025

List of Creditors As on 09.07.2025

List of Un Secured Financial Creditors [USFC]

(Amount in Rupees)													
S.No	Name of the Creditors	Details of claim Received			Details of claim admitted					Amount of claim under verification and subject to acceptance with proof of documentary evidences.			Remarks if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by guarantee	Whether Related Party	% of Voting Share	Amount of Contingent claim				
1	Praveen kumar	02.07.25	11,07,333.00	11,07,333.00	Form C - Advance given for Flat Booking	0	No	0.84%	0	0		0	Note 1
2	Nithesh Kumar	05.07.25	8,60,398.00	8,60,398.00	Form C - Advance given for Flat Booking	0	No	0.65%	0	0		0	Note 1
Total Claims Tally			19,67,731.00	19,67,731.00				1.49%					

Note1: Seems to be legal clarification due to reason that repeated sale agreement done with multiple parties of A-Block 204 and D- Block 433

Note1: Seems to be legal clarification due to reason that repeated sale agreement done with multiple parties of A-Block 204 and D- Block 433

For Venkat Estates Private Limited
The Company Under CIRP

CS Raghunathan Krishnasamy
M.Com, FCMA, FCS, FIP
Resolution Professional
NCLT Case No. CP/IB/88 of 2025